

**Central Administrative Tribunal
Madras Bench**

OA 310/00039/2019

Dated Friday the 11th day of January Two Thousand Nineteen

P R E S E N T

**Hon'ble Mr. P. Madhavan, Member (J)
&
Hon'ble Mr. T. Jacob, Member (A)**

S. Rajendran
MES-136783
No. 4-A, Dr. Ramadoss Street
Govarthangiri, Chennai – 600 071. .. Applicant

By Advocate M/s. R.S. Anandan

Vs.

1. The Union of India
Rep. by the Chief Engineer
Headquarter
Southern Command, Pune 411 001.
2. Commander Works Engineer
Pallavan Salai, Chennai – 600 002.
3. Garrison Engineer
Military Engineering Services
Avadi, Chennai 600 054. .. Respondents

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“To call for the records relating to the first respondent herein in No. 15010/4/MACP/8134/E1B (R-DPC) dated 24.7.2018 and quash the same in so far as the applicant is concerned and consequently direct the first respondent to confer the 3rd MACP with effect from 31.12.2017 to the applicant with all consequential benefits with interest and cost and pass such further or other order”

2. The grievance of the applicant is that he was denied the 3rd MACP on the ground that he is having below bench mark. According to the applicant he was not informed regarding the adverse remarks. On going through Annexure A4 impugned order it is not seen for which period the performance of the applicant was bad. Further it does not reveal anything regarding the consideration for MACP.

3. Learned counsel for the applicant submits that the applicant will be satisfied if an appropriate speaking order is passed by the authorities concerned regarding the MACP benefit entitled to him.

4. In view of the above submission the OA is disposed of at the admission stage directing the applicant to file a fresh representation showing the details of the

claim made by him within a period of two weeks from the date of receipt of copy of this order and on receipt of such representation the respondents will pass a reasoned and speaking order within a period of three months thereafter.

(T. Jacob)
Member (A)

11.01.2019

(P. Madhavan)
Member(J)

AS